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Title: Need for cadre review of IRPF Officers.

SHRI ARVIND SAWANT (MUMBAI SOUTH): There is a continued induction of IRPF Group 'A' officers through Civil Services Examination for the last 35 years, the same UPSC examination through which officers of IAS, I PS and Central Services are recruited.

However, in the last 35 years only one partial cadre review has been carried out in the year 2002 leading to acute stagnation and adverse officer staff ratio. The officers are lagging behind by 6 to 7 years in comparison to their batchmates in other sister services. Officer staff ratio is 0.66% which is amongst the poorest compared to all the other Group 'A' services.

Frustrated by the abnormal delay a Writ Petition was filed by the IRPF officers in the Hon'ble High Court of Delhi which directed the Government of India to organise their service and conduct the cadre review.

However, MHA has filed another petition in Hon'ble Supreme Court challenging the giving of status of organised service to RPF. Against this petition Ministry of Railways and the RPF officers are respondents.

Long pending cadre review was finally initiated and as per administrative needs, a draft Cabinet Note duly approved by Hon'ble Minister for Railways has been initiated and is under process.

A reference has been received from the PMO requesting Hon'ble Minister for Railways to resolve the dispute regarding court cases between MHA and MOR.

Accordingly, the Hon'ble Minister for Railways has written a DO letter to Hon'ble Minister Home Affairs to resolve the issue and withdraw the SLP filed by MHA.

Hence, I request through you Madam, to both the Hon'ble Railway Minister and Hon'ble Home Affairs Minister to please expedite this issue and bestow the justice on IRPF officers immediately.